## SIKKIM

# GOVERNMENT



## GAZETTE

### (EXTRAORDINARY)

### PUBLISHED BY AUTHORITY

Ex. Gaz.

Gangtok, October 20, 1975.

No.43

### LEGISLATIVE DEPARTMENT

### Notification

No. 3/L/75. — 20th October, 1975. — The following Act of the Sikkim Legislature having been assented to by the Governor on the 12th October 1975, is hereby published for general information.

Sikkim Act No. III of 1975

THE SIKKIM CONTINGENCY FUND ACT, 1975

AN

ACT

"to provide for the establishment and maintenance of a Contingency Fund for the State of Sikkim Be it enacted by the Legislature of the State of Sikkim in the Twenty-Sixth Year of the Republic of India as follows:—

- 1. SHORT TITLE: This Act may be called the Sikkim Contingency Fund Act, 1975.
  - 2. ESTABLISHMENT OF THE CONTINGENCY FUND OF THE STATE OF SIKKIM:-

There shall be established a Contingency Fund in the nature of an imprest entitled the Contingency Fund of the State of Sikkim, into which shall be paid from and out of the Consolidated Fund of Sikkim, a sum of twenty-five Takhs of rupees.

3. CUSTODY OF THE CONTINGENCY FUND AND WITHDRAWAL THEREFROM:-

The Contingency Fund of the State of Sikkim shall be held on behalf of the Governor by a Secretary to the Government of Sikkim in the Finance Department, and no advances shall be made out of such Fund except for the purposes of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislature of Sikkim under appropriations made by law.

4. POWER TO MAKE RULES:- For the purpose of carrying out the objects of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into and withdrawal of moneys from, the Contingency Fund of the State of Sikkim.

By order of the Governor

P.K. Pradhan,

## GOVERNMENT



## GAZETTE

### EXTRAORDINARY

### PUBLISHED BY AUTHORITY

No. 34

Gangtok, Wednesday, April 6, 1977

#### LEGISLATIVE DEPARTMENT

#### NOTIFICATION

NO. 1 /LL/1977

Dated Gangtok, the 31st March, 1977.

The following Act of the Sikkim Legislative Assembly having received the assent of the Governor on the 28th day of March, 1977 is hereby published for general information:—

SIKKIM ACT NO. 1 OF 1977.

THE SIKKIM CONTINGENCY FUND (AMENDMENT) ACT, 1977.

AN

#### ACT

to amend the Sikkim Contingency Fund Act, 1975.

Be it enacted by the Legislature of Sikkim in the Twenty-eighth year of the Republic of India as follows:--

Short title and commencement. 1. (1) This Act may be called the Sikkim Centingency Fund (Amenement)
Act, 1977.

(2) It shall come into force at once.

- Amendment to Section 2 of the Sikkim Contingency Fund Act, 1975.
- (1) In Section 2 of the Sikkim Contingency Fund Act, 1975 for the words "a sum of twenty-five lekhs of supees", the words "a sum of fifty-lakhs of rupees" shall be substituted.
- (2) After Section 2 of the Sikkim Contingency Fund Act, 1975, the following proviso shall be added and shall always be deemed to have been added.

Provided that the State Government may, from time to time, after appropriation for the purpose is made by law, increase the amount at the credit of the Contingency Fund of Sikkim by transfer from the Consolidated Fund of Sikkim such further amounts as it may deem fit, not exceeding the amount of the said appropriation.

THE SUBSEQUENT AMENDMENTS TO THE SIKKIM CONTINGENCY FUND ACT, 1975 (ACT NO. 111 OF 1975) AMENDED AND UPDATED UPTO APRIL, 1977

#### BY ORDER OF THE GOVERNOR,

B. R. Pradhan, Secretary to the Government of Sikkim, F. 96/LL/'77